

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 41/2023
IN
ORIGINAL APPLICATION NO. 94/2021**

IN THE MATTER OF:

HAIDER ALI

...APPLICANT

VERSUS

UNION OF INDIA AND ORS.

...RESPONDENTS

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Filed by:



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Date: 16.04.2024
New Delhi

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**ADDITIONAL REPLY ON BEHALF OF PUNJAB CRICKET
ASSOCIATION**

1. That the Answering Respondent has filed a Status Report dated 17.02.2024 in the captioned matter, the contents thereof be read as part and parcel of the instant Additional Reply on behalf of the Answering Respondent.
2. That this Hon'ble Court, vide Order dated 21.02.2024, while noting that the response on behalf of Punjab Cricket Association has been filed, has passed following directions:
"9. In the meanwhile, concerned respondents who have filed the reply will be at liberty to file additional reply within six weeks, if required."
3. That in view of the aforesaid directions, the Answering Respondent is placing following additional improvements, in addition to the earlier Status Report dated 17.02.2024, before this Hon'ble Court:

- a. **Status of engagement of environmental expert ensuring compliance with environmental norms.**

With regard to the aforesaid aspect, it is submitted that M/s Eco Paryavaran Laboratories & Consultants Pvt Ltd. (environmental expert) has been engaged by PCA for preparation of "Due Diligence Report" for the IS Bindra Cricket Stadium at Mohali, Punjab vide letter dated 05.03.2024 wherein the report is expected to be completed within 6-8 weeks from the date of appointment.

A true copy of the Letter dated 05.03.2024 appointing an environmental expert is annexed herewith and marked as **Annexure-A**.



b. Mass awareness program / campaign launched by cricket stadium for environment protection.

In this regard, it is submitted that it is decided by the Answering Respondent that awareness classes were held for the ground staff on water conservation measures to be adopted by an environment expert. During all matches organised by the Answering Respondent, Flex Boards are displayed to Conserve Water and Save Earth. The said boards have been displayed at important places in the aforementioned stadium. Further, Environment Awareness is also included as announcements during the conduct of matches as part of the Stadium Evacuation Plan announced before the conduct of the match. True copies of photographs of the Flex Boards are annexed herewith and marked as **Annexure-B**.

4. In light of the aforesaid submissions, it is reiterated that Punjab Cricket Association has complied with all the directions of CWGA and further undertakes to abide by any directions passed by this Hon'ble Court.



Deepak Sharma
CHIEF EXECUTIVE OFFICER,
PUNJAB CRICKET ASSOCIATION



Dated: 05th Mar' 2024

To,

M/s Eco Paryavaran Laboratories & Consultants Pvt. Ltd.
E-207, Phase VIII-B, Industrial Area, Mohali
Punjab 160071 India

Subject: -Work Order regarding preparation of Due Diligence Report for project by M/s Inderjit Singh Bindra Stadium situated at Mohali, Punjab.

Sir,

We are pleased to assign work order regarding preparation of Due Diligence Report project based on the proposal with the following scope of work: -

- Undertaking Environment Due Diligence after inspecting all the environmental aspects of the industry.
- Updating the industry on various environmental legislations, standards and related issues.
- To identify the key important points with reference to CTE, CTO, Air & Water consents, HW authorization, CGWA approval etc. (as applicable) and to provide guidance to implement the same as per the law.
- General guidance on miscellaneous environmental issues as maintaining green belts; evolving environmental policy; rain water harvesting; energy conservation including helping in evolving a long term environment management plan.
- Inputs on specifications on pollution control and environment protection activities.
- Guidance on Waste minimization.
- Site Visit and regular general audit on environmental aspects for the industry.
- The consultant's role shall be limited to providing technical guidance and advice in light of prevalent legislations/ rules/ regulations.

*Reviewed & Accepted.
Further the work will
be completed in 6-8 weeks
Hijji*



- The consultant's scope of work does not include providing feasibility or engineering reports including drawings on pollution control equipment's nor does it include preparing tender documents or notice inviting tenders for providing such systems or doing energy or environmental audit or undertaking performance evaluation of such systems or supervision of execution as well as doing EIA studies. All such services shall be charged extra depending upon scope of work.
- Submission of Due Diligence report within two weeks of placing the work order.
- General Guidance on various Environmental Aspects for six months.

Our Scope: -

- The client shall nominate one person(s) to co-ordinate the activities on its behalf.
- Client will provide all project related information including project report etc. and all drawings on hard copy/soft copy including necessary clearances from municipal authorities, change in land use, Town planning authorities, ground water authority, all the data as required and client will to make available all previous correspondence under Pollution Board etc.

Total consultancy fees for the complete scope of work will be **₹1,75,000/- (Rupees One Lakh and Seventy-Five Thousand Only) + GST@18%**

The payment terms for the entire scope of work will be as follows:

50% Advance along with Purchase Order

50% on Submission of Application

You are requested to start the work on the project as soon as possible.

Thanking You,

For M/s **Inderjit Singh Bindra Stadium**

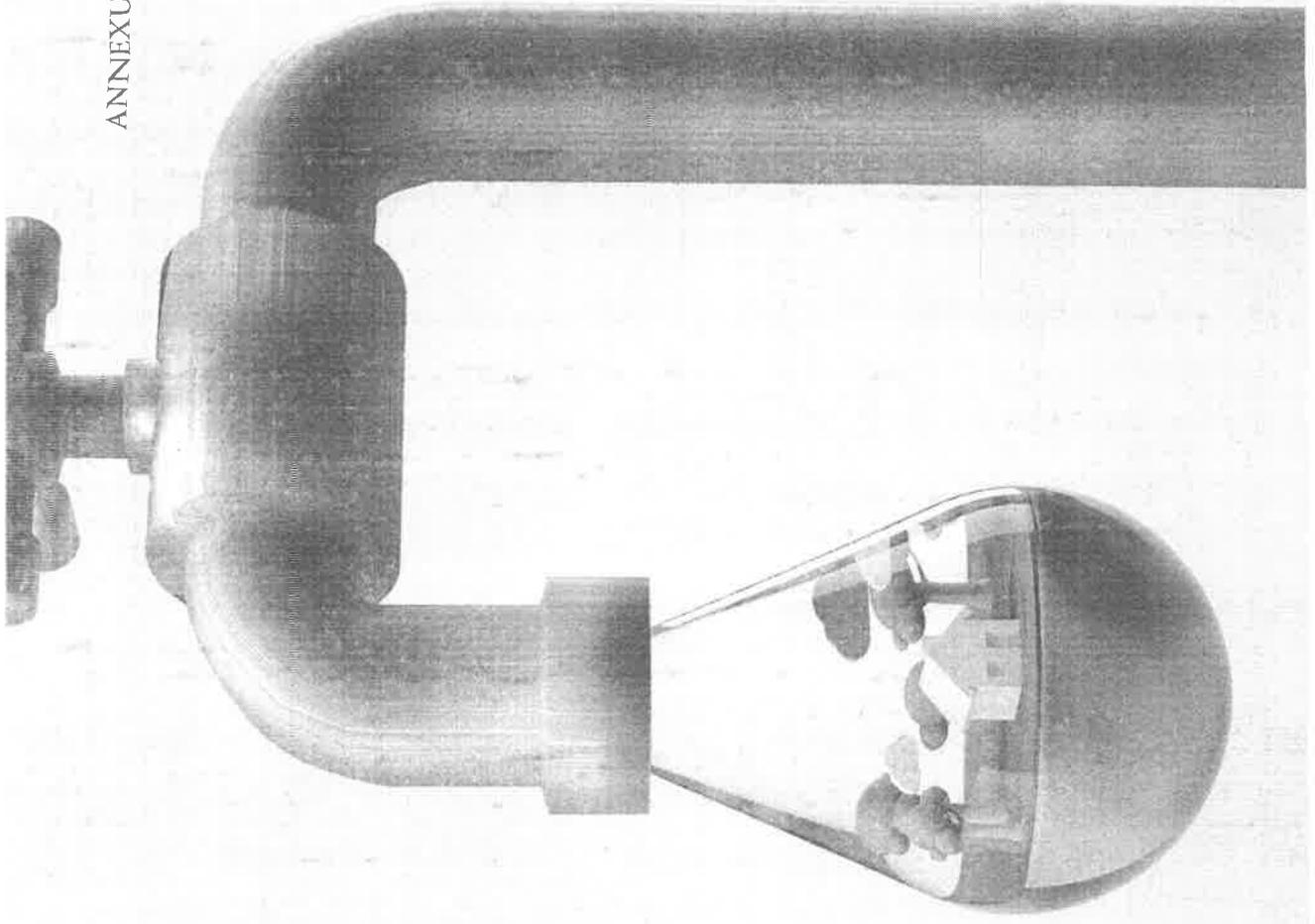


(AUTHORIZED SIGNATORY)



**SAVE
WATER
SAVE
EARTH**

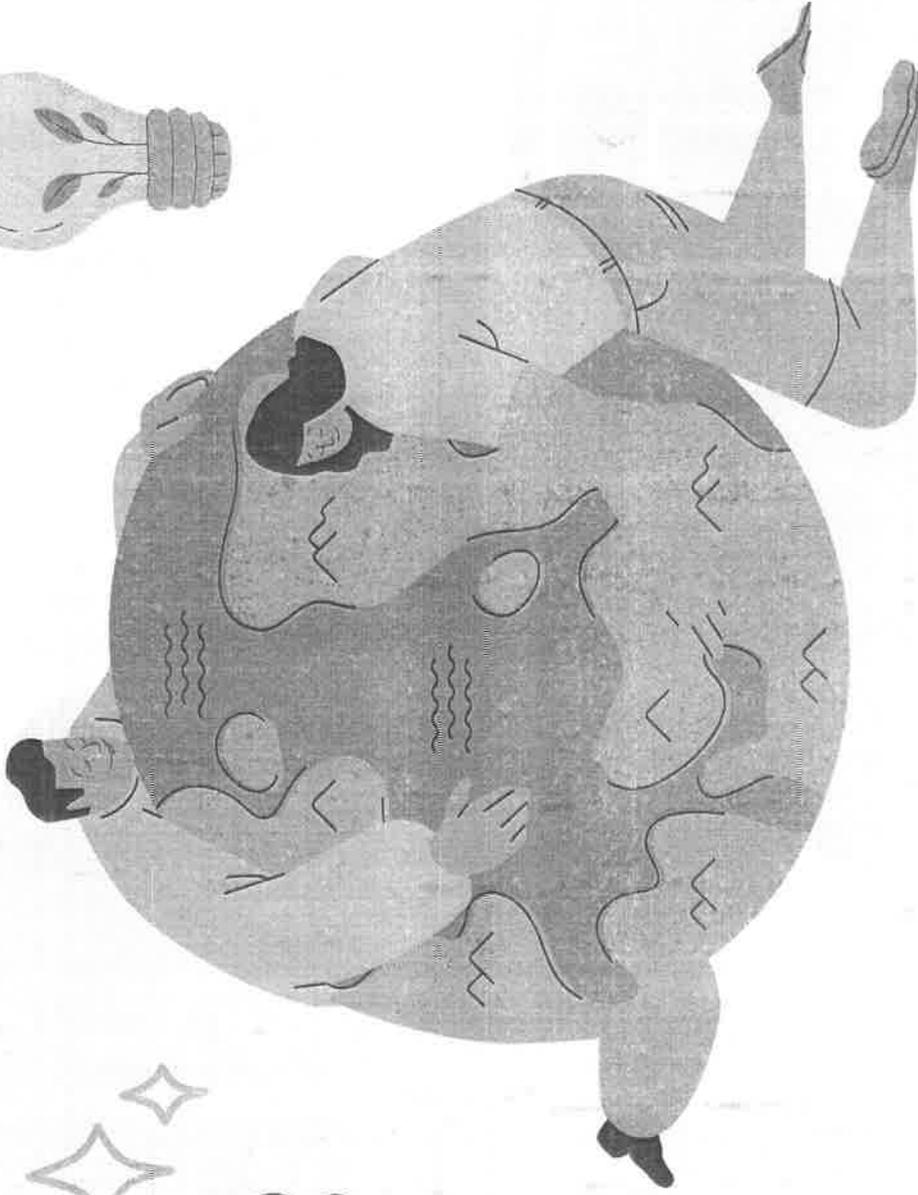
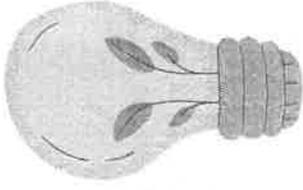
LET'S APPRECIATE EVERY DROP





Save the Earth

for a better world



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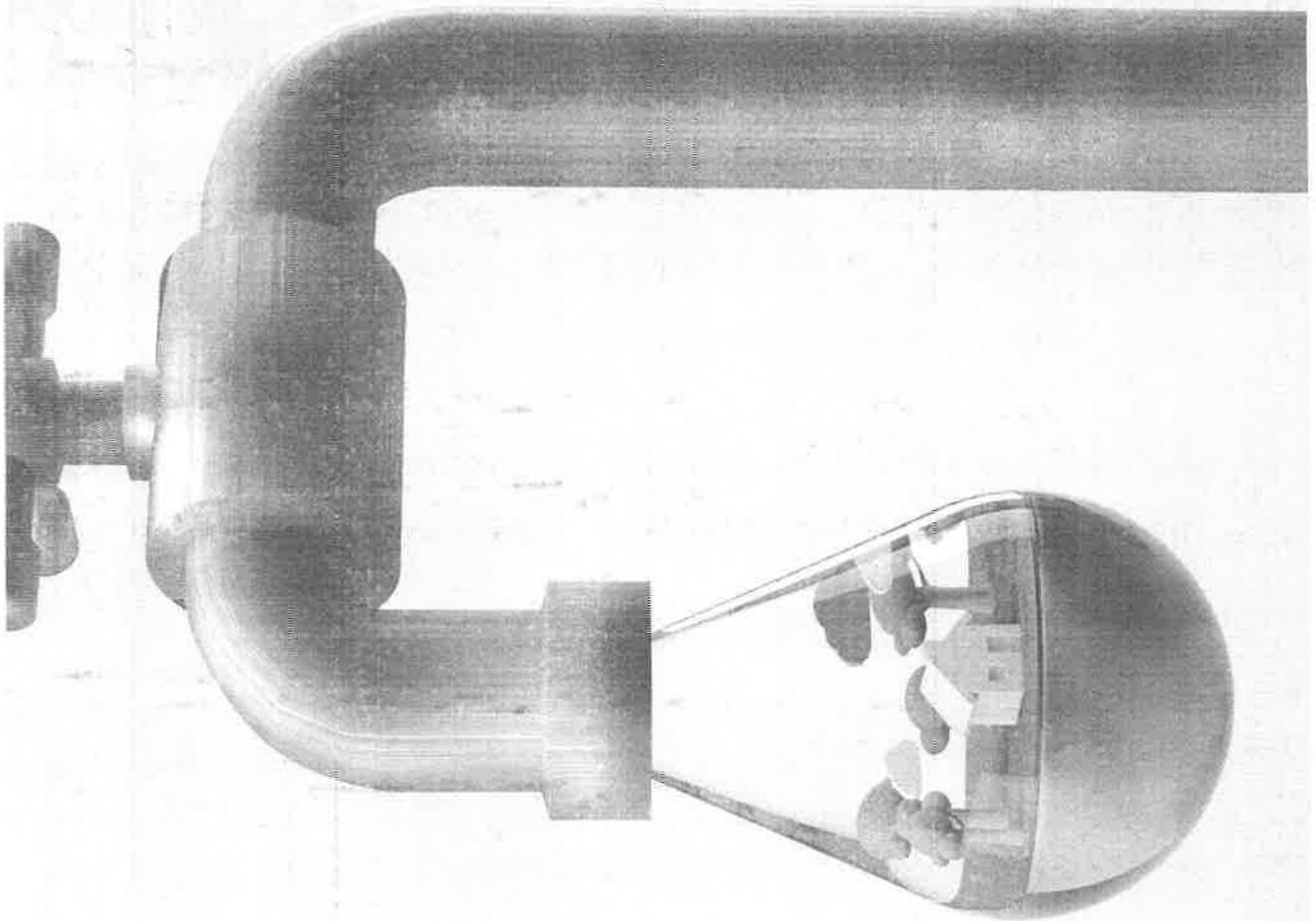


**SAVE
WATER
SAVE
EARTH**

LET'S APPRECIATE EVERY DROP

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SAVE WATER. SAVE EARTH.
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Save the Earth
for a better world

WATER

WATER

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SAVE WATER SAVE EARTH
EPA
U.S. ENVIRONMENTAL PROTECTION AGENCY



Save the Earth
for a better world



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4/16/24, 3:20 PM

Gmail - Re: EA 41/2023, Haider Ali vs UOI and ors.



Prashant Manchanda <prashantmanchanda.asc@gmail.com>

Re: EA 41/2023, Haider Ali vs UOI and ors.

Prashant Manchanda <prashantmanchanda.asc@gmail.com>
To: sanobar ali Qureshi <sanobaraliqureshi@gmail.com>
Cc: Prashant Manchanda <prashant.manchanda05@gmail.com>

Tue, Apr 16, 2024 at 3:19 PM

Dear Sir,

Please find attached the Additional Reply to be filed on behalf of Punjab Cricket Association in the captioned matter, listed on 02.05.2024 before the Hon'ble National Green Tribunal, Principal Bench at New Delhi.

Kindly treat this as an advance Service and acknowledge the receipt of the same.

This is for your information and record.

Best regards,
Prashant Manchanda,
Counsel for Punjab Cricket Association
123, RG Complex II,
Prashant Vihar, Delhi-85.
Ph: 9971879203

 **Additional Reply PCA.pdf**
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